

FIR No. 3297/2020  
PS Keshav Puram  
State Vs. Sunny @ Mama

27.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present bail application has been taken up for hearing through Video Conferencing (VC).

**Order on bail application of accused Sunny @ Mama has taken up through VC.**

Present : Ld. APP for the State through VC.  
None for the applicant.

Copy of reply received from HC Jaspal.

The original reply be filed in the court within a week from the date on which the Courts resume normal functioning.

Assistant Ahlmad through VC has submitted that despite repeated attempts to join the counsel through VC and despite sharing the meeting code with the counsel, the counsel did not join informing that due to some Pooja she would not be able to join today. In view of submissions made, application is adjourned for 29.06.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad as per rules.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**27.06.2020**

e-FIR No. 020600/2019  
PS Keshav Puram  
State Vs. unknown

27.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present application file by the applicant / ICICI Lombard GIC Ltd. for release the vehicle bearing no. DL-8SCK-1634 on Superdari has been taken up for hearing through Video Conferencing (VC).

**Present :** Ld. APP for the State (through VC).  
None for the applicant.

The present application for release of vehicle bearing number DL-8SCK-1634 on superdari has been filed by the applicant.

Copy of reply has been received from IO HC Sanjay through electronic mode alongwith copy of statements of registered owner Neeraj wherein it is stage that the registered owner Neeraj has already taken claim from the insurance company. The original reply / statement be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused

as per the reply of IO he does not have any objection if the vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents especially
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**27.06.2020**

e-FIR No. 011332/2020  
PS Keshav Puram  
State Vs. Karan Singh

27.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present bail application has been taken up for hearing through Video Conferencing (VC).

**Order on bail application of accused Karan Singh has taken up through VC.**

Present : Ld. APP for the State through VC.  
Sh. Deepak Ld. Counsel for accused through VC.

Copy of reply to the bail application has already been received under the signature of IO / HC Jaspal through electronic mode.

The original reply be filed in the court within a week from the date on which the Courts resume normal functioning.

Ld Counsel for accused submits that the accused is in J/C since 10.06.2020 he is the sole bread earner of his family and he has been falsely implicated and hence the accused Karan Singh be released on bail.

Ld. APP for the State vehemently opposed the bail application.

The reply filed by the IO has been duly peruse.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 10.06.2020, keeping in view that the trial will take its own course, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Karan Singh is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.

2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**27.06.2020**

e-FIR No. 147/2020  
PS Budh Vihar  
State Vs. Sanjeev @ Sandeep

27.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present bail application has been taken up for hearing through Video Conferencing (VC).

**Order on bail application of accused Sanjeev @ Sandeep has taken up through VC.**

Present : Ld. APP for the State through VC.  
Sh. Arvind, Ld. Counsel for accused through VC.

Copy of reply to the bail application has already been received under the signature of IO ASI Ravinder through electronic mode.

The original reply be filed in the court within a week from the date on which the Courts resume normal functioning.

Ld Counsel for accused submits that the accused is in J/C since 07.06.2020, he is the sole bread earner of his family and he has been falsely implicated and hence the accused Sanjeev @ Sandeep be released on bail.

Ld. APP for the State vehemently opposed the bail application.

The reply filed by the IO has been duly perused.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 07.06.2020, the offence is bailable and also keeping in view that the trial will take its own course, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Sanjeev @ Sandeep is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount and subject to the following

conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**27.06.2020**

FIR No. 126/2020  
PS Budh Vihar  
State Vs. unknown.

27.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, the present application for release the Laptop & LED TV on Superdari has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State through VC.  
None for the applicant.

The present application for release of Laptop / LED TV on superdari has been filed by the applicant.

Copy of fresh reply has been received thorough electronic mode from IO SI karishma.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Record perused.

As per record, order for release of Laptop / LED TV as per the judgment of Manjeet Singh Vs. State have already been passed on 16.06.2020.

In these circumstances no further orders are warranted in the application as filed. Application stands disposed off accordingly. Copy of this order as well as copy of order dt. 16.06.2020 be sent to the counsel/ applicant, as per rules.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District

Courts as per rules.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**27.06.2020**

Circle : NLC  
Vehicle No. DL-5SBT-3866

27.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present application for release the vehicle bearing no. DL-5SBT-3866 on Superdari has been taken up for hearing through Video Conferencing (VC).

**Present :** Ld. APP for the State (through VC).  
None for the applicant.

This is an application for release of vehicle bearing no. DL-5SBT-3866 on superdari.

Copy of reply received from MHCR HC Sanjay.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Record perused.

As per record, order for release of vehicle no. DL-5SBT-3866 as per the judgment of Manjeet Singh Vs. State have already been passed on 18.06.2020.

In these circumstances no further orders are warranted in the application as filed. Application disposed off accordingly. Copy of this order as well as the copy of order dt. 18.06.2020 be sent to the counsel/ applicant, as per rules.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

**(POOJA AGGARWAL)**

**MM-04 /North-West/ Delhi**  
**27.06.2020**

Circle : NLC  
Vehicle No. DL-4ER-5842  
Challan No. DL 21497200318131427

27.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020 dated 14.06.2020, the present superdari application has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State. (through VC)  
None for the applicant.

The present application for release of vehicle bearing number DL-4ER-5842 on superdari has been filed by the applicant. Copy of reply has been received through electronic mode under the signature of HC Sanjay wherein it is stated that the vehicle be not released as if the vehicle is released to the rightful owner, he would not return to pay the challan.

The original reply be filed before the Court as and when the courts resume normal functioning.

Application as well as the reply are perused carefully.

In the reply as filed, no cogent ground has been disclosed to continue to detain the vehicle nor the custody of the vehicle has been sought by the ZO/TI for investigation. Hence in view of the judgment of Manjeet Singh Vs. State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned ZO/TI subject to verification of ownership documents.

2. ZO/TI shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. ZO/TI shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

This order be also uploaded on the website of the District Court.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**27.06.2020**

